JULY 7, 1977

77 Payment of 25,000 Swiss 140
Francs to Mrs. Maneka Gandhi (CA)
12.40 hrs.

निर्धारित तिथि के बाद हजे के टीके लगाने के कारण डाक्टरों को सजा दिया जाना

2872 श्री मुरेन्द्र विक्रम : क्या स्वास्थ्य ग्रीर परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

- (क) नकली तथा मिलावटी दवाइयां बनाने वाली फर्मों के विरुद्ध क्या कार्यवाही की जाएगी ;
- (ख) क्या उन्हें इस बात की जानकारी है कि शाहजहापुर (उत्तर प्रदेश) में पिछले महीने ऐसे हैंजे के टीके लगाए थे जिनकी निर्धारित तिथि एक वर्ष पूर्व ही निकल चुकी थी; ग्रीर
- (ग) यदि हां, तों ऐसे दोषी डाक्टरों को क्या सजा दी गई है जिन्होंने लोगों की जिन्दगी के साथ खिलवा है किया है?

स्वास्थ्य ग्रौर परिवार कल्याण मंत्री (भी राजनारायण): (क) ग्रीषधियों का निमाण श्रीषधि श्रीर प्रसाधन सामग्री श्रध-नियम, 1940 ग्रीर उसके ग्रधीन बनाए गए नियमों के प्रावधानों के ग्रन्तर्गत विनियमित किया जाता है। गलत छाप वाली (नकली) या मिलावटी भ्रौषधियों का निर्माण करना इस म्रधिनियम के मधीन भ्रपराध है। इस म्रधिनियम में नकली भौर मिलावटी ग्रीषधियों के निर्माण ग्रीर बिक्री करने वाले के लिए जो सजा रखी गई है उसमें जर्माने के ग्रलावा कम से कम एक वर्ष की प्रविध का कारावास जिसकी प्रविध 10 वर्ष तक भी बढ़ाई जा सकती है दिया जा सकता है। किन्तु न्यायालय चाहे तो किन्हीं विशेष कारणों को लिखित रुप में बता कर एक वर्ष मे कम की भ्रवधि के लिए भी करावास का दण्ड देसकता है।

(ख) ग्रीर (ग). इसकी सूचना एकत्र दी जा रही है ग्रीर सभा पटल पर रख की जाएगी। PAPER LAID ON THE TABLE

NOTIFICATION UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT)
ACT, 1957.

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): I beg to lay on the Table a copy of Notification No. S.O. 2120 (Hindi and English versions) published in Gazette of India dated the 25th June, 1977, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act. 1957. [Placed in Library. See No. LT-634/77].

श्री मनी राम बागड़ी : (मथुरा) : श्रिध्यक्ष महोदय, कल मैंने श्राप के सामने ध्यानाकर्षण का सवाल रखा था मथुरा के बारे में कि गुरूद्वारे, मन्दिर श्रीर मस्जिद को जबरी तौर पर —

MR. SPEAKER: I have sent it to the Minister.

उनका जबाव श्राने के बाद मैं श्राप को बता दूंगा।

12.41 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

PHOTOSTAT COPY OF A BANK DRAFT REVEALING PAYMENT OF 25,000 SWISS FRANCS TO MRS. MANEKA GANDHI BY ORDER OF SHRI SANJAY GANDHI

SHRI HARI VISHNU KAMATH (Hoshangabad): Sir, I call the attention of the Minister of Finance and Revenue and Banking to the following matter of urgent public importance:

"Photostat copy published in the Statesman dated the 6th July, 1977 of a Bank Draft on the Cantonal Bank, Berne (Switzerland) revealing payment of 25,000 Swiss Francs to Mrs. Maneka Gandhi by order of Shri Sanjay Gandhi".

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): Mr. Speaker, Sir, the attention of Government has been drawn to a photo copy of a document published in the Delhi edition of "The Statesman" dated 6th July 1977. The photo copy appears to be of some documents connected with a Bank Draft for SF 25,000 issued on 29th June 1977 by Cantonal Bank of Berne, by order of Sanjay Gandhi in favour of Maneka Gandhi. The photo copy is stated to have been sent by someone in Switzerland to the Statesman.

It has been ascertained from the Reserve Bank of India that neither Shri Sanjay Gandhi nor Shrimati Maneka Gandhi have declared any account in a foreign bank either in Switzerland or in any other foreign country.

On a visual inspection of the photo copy certain odd features have been observed. The Draft seems to have been issued "by order of Sanjay "to or order Maneka Ghandi". Gandhi". It is interesting to note that "Gandhi" in the case of the word Sanjay Gandhi is spelt G-H-A-N-D-I and in the case of Maneka Gandhi, it is Correctly spelt G-A-N-D-H-I. It is also interesting to note that the Draft appears to have been issued by the Cantonal Bank in Berne to itself. There is also an uninitialled correction in the figure 7 in the middle portion of the photo copy showing the total amounts debited, which is unusual for bank documents. The Central Forensic Science Laboratory, New Delhi who were consulted and who have examined the photo copy with scientific aids, have also raised some doubts.

In the circumstances, Government is ascertaining through official channels from the Cantonal Bank in Berne about the authenticity of the document and the transactions.

SHRI HARI VISHNU KAMATH: Mr. Speaker, Sir, before I proceed to ask the clarificatory question under the rules, I would like to invite your attention to para 3 of the statement made by the hon. Minister. The hon, Minister has noted the curious anomaly in so far as the spelling of the surnames of husband and wife are concerned. It may be the style of Shri Sanjay Gandhi in certain circumstances to adopt a different style of surname. We know that even today many Paris citizens of our country, our Parsi brethren. our fellowmen adopt this style of surname G-H-A-N-D-I.

The other point noted by the Minister is that the draft appears to have been issued by the Cantonal Bank in Berne to itself. It is not so; it is a transfer from the account of the drawer to the account of the drawer. Both have apparently got accounts in the same bank. This makes it clear that the drawer's bank and the drawee's bank is the same. It is a transfer from Shri Sanjay Gandhi's account to Shrimati Maneka Gandhi's account.

The hon. Minister has also referred to the fact of the uninitialled correction in the photo copy published in the Statesman. There is no correction. There is the figure 7 all right; there is no correction. It may be the handling or clerkage charges.

MR. SPEAKER: Maybe. After all not confirmed. Therefore, I wanted...

VISHNU KAMATH: SHRI HARI Therefore, may I know whether the inquiry by the Government is in progress, and whether in the course of the inquiry, the government will try to enlist the co-operation of the Statesman, one of the leading newspapers of the country which put up a gallant fight during the emergency against very heavy odds, and whether if the inquiry reveals that Shri Sanjay Gandhi and his wife have a bank account in foreign countries not declared to the Reserve Bank, whether drastic action under the Foreign Exchange Regulation Act will be taken.

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[Shri Hari Vishnu Kamath]

Finally, may I say that the COFEPOSA under which eminent citizens of our country including Members of Parliament and ex-MPs were detained during the Emergency may not be available now, because we are a democratic party and we have set up a democratic government, and we do not believe in MISA and COFEPOSA....

MR. SPEAKER: Please come forward with your question.

SHRI HARI VISHNU KAMATH: I have not taken three minutes.

MR. SPEAKER: No no.

SHRI HARI VISHNU KAMATH: For the first time, Sir, the ballot has favoured me....

MR. SPEAKER: Really?

SHRI HARI VISHNU KAMATH: I may ask further whether there is any curious coincidence, a link, between the date that appears on the photo copy that is, 29th June and the date on which recently, last week; Shri Sanjay Gandhi and his wife flew from here to Bombay. That was reported in the papers and that was also raised in the House by some members, I believe: I also want to know whether the government had any inkling or inforany apprehension or any mation from their own sources, intelligence or otherwise, as to whether both of them or Shrimati Maneka Gandhi had any intention or plan to fly, and leave the country with incriminating pieces of evidence which they would not have liked to fall into the hands of the watchful hounds of the Home Ministry, and whether the passport of Shrimati Maneka Gandhi was impounded shortly thereafter to prevent her....

MR. SPEAKER: Yes. You now ask your question, Mr. Kamath.

SHRI HARI VISHNU KAMATH: from fleeling the country on the 1st of July because the date is significant....

MR. SPEAKER: I know. Please don't repeat it. It is very significant. We have heard already.

SHRI HARI VISHNU KAMATH: Will the government make a statement on this?

MR. SPEAKER: Very good. I do not think there is any information.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I will get the information in one hour if the job is given to me.

SHRI H. M. PATEL: There is no particular point the hon. Member has raised which calls for an answer from me.

He referred to the spelling. He says people spell their names differently. I know that people do spell their names differently. All I have ventured...... (Interruptions).

MR. SPEAKER: He is answering and not you, Mr. Bosu.

SHRI SHYAMNANDAN MISHRA (Begusarai): The wife adopts the name of the husband. So, it has to be almost the same.

SHRI H. M. PATEL: This is some-what odd.

MR. SPEAKER: You have no information.

SHRI H. M. PATEL: It is a transfer and all that I wanted to point out is that this is an odd feature. That was all. If you think that it is not so, you are entitled to say so. I wanted only to point out that the document, as it stands, raises certain doubts. Therefore, its authenticity must be established first before we proceed to take any action.

Now, he says that this is a foreign bank and it is a foreign bank account and if he has not declared that to the Reserve Bank, he asked if the government would take action. Of course, whatever steps have to be taken under the Foreign Exchange Regulation Act, we shall take.

He also referred to the COFEPOSA. That does not really apply in this case because the COFEPOSA, when it was passed (Interruptions).

SHRI HARI VISHNU KAMATH: I did not ask for action under COFE-POSA. My question has not been answered. Had the Government any apprehension about Shri Sanjay Gandhi and/or his wife fleeling the country on the 1st of July, when they were detained at the nirport and the passport of Shrimati Gandhi was subsequently impounded?

MR. SPEAKER: He has no information.

श्री यज्ञवत् शर्मा (गुरदासपुर) : ग्रध्यक्ष महोदय, न सिर्फ श्रांखों वाले बिलक श्रंधों के सामने भी सारी बातें स्पष्ट है, लेकिन जो भाषा बोली जा रही है, वह केवल भाषा की जादगरी है, इस भाषा से इस देश क लोगों के मन को सन्तोष नहीं होगा। या तो पाप पकड़ नहीं पा रहे हैं, या प्रक्रिया में कहीं कमी है या पकड़नेवालों की कहीं कमी है। मैं बहुत साफ तौर से यह कहना । हता हूं— बहुत वड़े पाप पर पर्दा पड़ा हुआ है। कैसे पालियामेंट स्ट्रीट की स्टेट वैंक शाखा से 60 लाख कपया निकल गया, नागरवाला

मर गया? मैं प्रधान मत्नी जी से यह आश्वासन चाहता हूं सरकार आश्वासन दे, जनता के मानस को विश्वास दिलाए कि पाप पकड़ा जा सकता है और वे पाप को पकड़ कर लोगों के सामने लायेंगे। यही मेरा स्पष्ट सवाल है — क्या इस सम्बन्ध में कोई एन्क्वायरी होगी, इस देश की जनता को क्या आप कोई विश्वास दिलायेंगे?

SHRI H. M. PATEL: I can certainly assure the hon. Member as well as this House, if anything wrong has been done, we shall certainly pursue it until that wrong is established.

SHRI JYOTIRMOY BOSU: You have seen my telegram sent to you a few days ago. I am not quoting from the newspaper. I have got a magnifying glass. I will repudiate what Shri Patel has said. I am sorry to say that he is keeping something away from the House.

First of all I must place on record my grateful thanks to the Statesman, particularly, its editor Shri Nihal Singh who has been fearlessly fighting the dark days under Indira regime. Can you afford to forget that Shri Sanjay Gandhi is involved in a number of criminal cases for which he has already obtained anticipatory bail? Mr. Patel had been in the Ministry of Finance. He was connected with a number of business houses. Does he not know when an account current or other-is opened in a 'Bank, the Bank asks the title of the Account. Title does not necessarily mean the name that you write genuinely. The title of the Account that Mr. Sanjay Gandhi had choosen was Ghandi and in case of Maneka, Maneka Gandhi. The plea given by Shri Patel does not cut any ice as far as I am concerned. It is a tip of an iceburg.

The allegations are that they were fleeing the country. I want to ask the Government, why was the passport of Shrimati Maneka Gandhi impounded?

[Shri Jyotirmoy Bosu]

What was the reason? I want an answer to this question.

I tell you agin that Nehru's family royalties on books published and sold abroad have not been repatriated wholly and fully. I am saying that a through enquiry is needed. There are stringent provisions under the Foreign Exchange Regulations Act. In this democracy is the law different for people in power? They are catching lot of people; some of them are small fries; they do not want to toe the line of the erstwhile congress government I also want him to tell us about the Wigon Aircraft Purchase Deal, the Aircraft Purchase Deal from Sweden. My information is this that Sanjay Gandhi took an advance of Rs. 1 crore in foreign exchange. Then there is the Boeing Deal, the first lot of which was purchased when Dr. Karan Singh was Minister. I do not want to ask him questions because it will be embarrassing to him. I know what Shri Uma Shankar Dikshit ji did. I know what happened regarding purchase of Airbus for Rs. 100 crores and the role of Jahanara Jaipal Singh, Mrs. - Mrs. Gandhi and Indira Mr. Gandhi. We know these things.

MR. SPEAKER: I would appeal to you to confine yourself to the cheque. If you are going into other things, anybody can go into some other things and there will be no end. You can put separate questions on that. If the Speaker admits you can talk about commissions, this thing and that thing. This is only about the cheque and the money.

SHRI JYOTIRMOY BOSU: Where did the money come from?

MR. SPEAKER: About foreign account you can ask, but not about other matters.

SHRI JYOTIRMOY BOSU: My point is this. This family has been maintaining foreign accounts even today and I am proving that. Now, where did Mr. Patel find an alteration in the

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figure? Did he get a photostat copy of this? I have got it. I am willing to make a charity of this for the benefit of the Government. I cannot find an alteration. I don't know whether Mr. Patel could find it, I don't know. Now, what about Demag affairs? I had raised this matter about Demag purchases during the last session. Mr. Bahuguna is here. I know about the money that was transferred to foreign banks. I know this was in possession of a person in the country. I am at it. The German Embassy and the Demag company have assured the Government to cooperate with CBI and papers are already in their hands.

Mr. Patel can you tell me this? You say, the matter is being looked into. All right. It has come to light 2 days ago. Why should it take so much time unless it is that somebody is anxious to help the family? I want to find this Mr. Patel had been in the Finance Ministry earlier. He knows the mercantile world; he knows the norms of banks. Are not the hig banks to maintain authorised signature books; banks like State Bank of India. National Grindlays Bank and other maintain this. When Drafts come in the normal channel how are the signatures compared? Each Bank has to maintain 'authorised signature book' or 'specimen signature book'. For the last 2 days why you did not send for the State Bank people and ask them to produce this thing? I want more specific question. to put one. Why was Maneka Gandhi's passport impounded? Why was the specimen signature book not compared so far? This is a foreign cheque. It can be cashed in the bank either as a transferred document or it can be cashed on the counter-both can be done.

I also want to know if the Swiss Federal Banking Law has recently been amended. We were in the heaven for the last 19 months under Indira's regime, behind the bars! So I am not quite uptodate. Is there any such new amendment which makes it possible for them to probe into foreign accounts which were prohibited earlier?

So, Sir, my questions are these: Why was Maneka Gandhi's passport impounded? Secondly, I want to know whether they have compared the signature with the authorised specimen signature book available within the country with nationalised banks, National Grindlays Bank and other foreign banks functioning in the country.

13.00 hrs.

Sir, I want to know whether the Swiss Banking Law has been amended and whether he will take exemplary steps against this criminal family who have ruined this country in the last thirty years.

SHRI H. M. PATEL: Mr. Speaker, Sir, I have no information as to the reason why . . —(Interruptions)

MR. SPEAKER: Mr. Bosu, having put the question, please hear him.

SHRI H. M. PATEL: The first question put by the hon. Member is: why Mrs. Maneka Gandhi's passport was impounded. I am sorry I have no information. This does not arise. (Interruptions)

SHRI JYOTIRMOY BOSU: It is the Chair which can say 'yes' or 'no'.

MR. SPEAKER: He says he has no information as to the reason why Mrs. Maneka Gandhi's passport was impounded.

SHRI JYOTIRMOY BOSU. He should have come prepared.

MR. SPEAKER: He has no information about this.

SHRI JYOTIRMOY BOSU: Let him take some time. I request you, Sir, that we will wait till 4 O' clock and let him come back and then reply. (Interruptions).

MR. SPEAKER: Order, order. Will all of you kindly sit down? I shall show you the way-out if at all you care to read the rules. Out of the

answers given to-day if there is something coming up, there is a method of raising it. Why have the rules if you do not make use of them? But, it is the discretion of the speaker whether he allows it or not. That is a different matter. If the reply is not satisfactory....

SHRI JOYTIRMOY BOSU: The reply is not satisfactory.

MR. SPEAKER: There is a method of raising it in a proper form and not like this half-a-dozen Members getting up and asking questions. The rules book is here. You should read it. Not the Speaker. I cannot allow it. In the name of point of order you are asking question.

SHRI HARI VISHNU KAMATH: Sir, I rise on a point or order.

MR. SPEAKER: In the name of point of order, if you make a speech and put questions and all that, how can the Speaker help you? I cannot allow that.

श्री हुकम चन्द कछवाय (उज्जैन): दो दिन के बाद मंत्री महोदय जानकारी प्राप्त करने के बाद स्मका उत्तर दे दें।

श्री नरसिंह यादव (चन्दोली) : हमारा कहना यह है कि हमारे मंत्री पूरी सूचना दिया करें । विपक्ष के मंत्री जिस तरह से दिया करते थे उस तरह से नहीं।

श्री हुकम चन्द कछवाय । यह प्रश्न लोक महत्व का है श्रीर सदन चाहता है कि इसका उत्तर ग्राए।

SHRI HARI VISHNU KAMATH: Sir, I rise on a point of order.

MR. SPEAKER: What is your point of order?

SHRI HARI VISHNU KAMATH: Sir, I submit in all humility—I hope you will agree with me—that every question raised in this House, ordinary or short notice question, should be fully and completely answered as far as possible.

[Shri Hari Vishnu Kamath]

Now Sir, I asked the question whether he had information about the impounding of the passport of Mrs. Maneka Gandhi My hon, friend, Shri Bosu also asked the same **auestion** again and again. He said that he had no information.

SHRI JYOTIRMOY BOSU: Why should he come here?

KAMATH: SHRI HARI VISHNU The Government functions on the responsibility collective Minister, therefore every and. far as possible. has collect the information on the anticipated supplementary questions and be ready for answering the questions in this House. He is not in a position to answer this question.

MR. SPEAKER: What is your point of order?

SHRI HARI VISHNU KAMATH: Will you kindly, it is within your power-all the residuary powers are vested in you as far as the business of the House is concerned ask or summon the Home Minister to come to the House at 2 O' clock or at 4 O' clockwe will wait till then -- to answer this question? (Interruptions)

SHRI JYOTIRMOY BOSU: We will wait till 4 O' clock.

MR. SPEAKER: Will you kindly sit down? About summoning of the Minister and all that I do not think the rules give that power to the Speaker. I do not think the Speaker can summon anybody to come and give the answer. I do not think that power is given to the Sneaker. You amend the rules now that I can summon anybody. Later on, we shall see. Give that power and I shall make use of it more effectively.

Now, I call upon Shri Kanwar Lal

LOSU: Sir. I SHRI JYOTIRMOY now rise on a point of order.

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MR. SPEAKER: Mr. Bosu, I do not think it is proper. The hon, Member is already standing for asking his questions.

Swiss Francs to

SHRI JYOTIRMOY BOSU: We know each other well. My point of order is this. For a Call Attention Motion, if the matter is of significant or urgent importance, it is always admitted. This is not an ordinary matter. Therefore, if the Minister or his department withholds the information, he is the person who of course protects its interest as also the interest of the House. Therefore, if you say that the question put is not relevant and it does not come within the purview of the Call Attention, I shall sit down and go out. But, this is a very very relevant question. Therefore, if the hon'ble Minister is not in a position to reply to my question my humble submission to him would be to let him volunteer to give the reply at 4 P.M.

MR. SPEAKER: It is a very good suggestion but there is no point of order.

SHRI HARI VISHNU KAMATH: Mr. Speaker, Sir, I rise on a point of order. Sir, I draw your attention to Rule 389 of the Rules of Procedure which clearly says:

"All matters not specifically provided for in these rules and questions relating to the detailed working of these rules shall be regulated in such manner as the Speaker may, from time to time, direct."

So, Sir, all the residuary powers are vested in you.

MR. SPEAKER: Thank you, for showing me the wide powers but call Mr. Kanwar Lal Gupta. easy to raise a point of order. Everybody is standing. It is difficult to regulate the discussion in the House. There is no alternative for me but to adjourn the House. I would request the hon'ble Members to allow me to proceed.

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SHRI H. M. PATEL: The Calling Attention notice says:

"To call the attention of the Minister of Finance and Revenue and Banking to the photostat copy published in the Statesman dated the 6th July, 1977 of a Bank Draft of the Cantonal Bank, Berne (Switzerland) revealing payment of 25,000 Swiss Francs to Mrs. Maneka Gandhi by order of Shri Sanjay Gandhi."

Mr. Speaker, Sir, with reference to the above I did attempt to foresee the various supplementaries, of course, within a reasonable degree of relevance. I have said so far as the impounding of the passport of Mrs. Maneka Gandhi is concerned, it has been impounded but when you ask me the reasons behind it, I certainly did not think it will arise out of this.

As regards the second point of the hon'ble Member I may tell him this is a bank draft and not a cheque. There is no signature on the bank draft. I could not understand in what way I should ascertain the signature.

SHRI JYOTIRMOY BOSU: Sir, may I send the photo-copy to you. At two places there are signatures. Sir, the hon ble Minister has gone to the extent of pin-pointing the dot etc. but he has not taken care to observe the two signatures. There are two signatures. At the end of the cheque there is a signature. The hon. Minister has said that there is no signature on the cheque. If you want me to send this to you, Sir, I will send it. (Interruptions).

MR. SPEAKER: One at a time please. In the name of point of order if you want to put a question, I am not going to allow it.

SHRI JYOTIRMOY BOSU: Sir, regarding the signature, the hon. Minister has not replied. (Interruptions).

SHRI H. M. PATEL: I said that even in the Calling Attention Notice, they have used the word 'Bank Draft'. Moreover, this signature, on the document, is that of the foreign bank official, not of Mr. Sanjay Gandhi. (Interruptions).

MR. SPEAKER: Until he gives you a complete and statisfactory answer, you want me to sit quiet. I will not allow this. Nothing more will be recorded now.

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, I think it is a point of order. (Interruptions).

MR. SPEAKER: It i_S not a point of order. You want to take a plea. Where i_S the point of order?

श्री जनेश्वर मिश्र (इलाहाबाद): श्री ज्योतिर्मः बसु कहते हैं कि यह चैक है, मिनिस्टर साहब कहते हैं कि यह ड्राफ्ट है, इसका क्लैरिफिकेशन होना चाहिए।

DR. SUBRAMANIAM SWAMY: I do not raise a point of order. Sir, it is a very serious matter. I am only saying that after all it is budget time and the Minister might be very busy. But it stands to reason when a Member says that he is willing to wait till 4 O'clock this evening....(Interruptions).

MR. SPEAKER: Where is the point of order?

DR. SUBRAMANIAM SWAMY: Sir, you may reject it or you may kindly hear to me.

MR. SPEAKER: Then it is a request, not a point of order.

DR. SUBRAMANIAM SWAMY: Sir, the Calling Attention Notice was given, with sufficient notice and it stands to reason... (Interruptions). It has prohibited somebody from going abroad. Now, I would say that in view of the present position.... (Interruptions).

MR. SPEAKER: Will you please sit down? Do you want me to proceed with the business of the House or adjourn the House? May I adjourn the House for some time today? 'I tell you that you have given the worst headache today. There is absolutely nothing in it. If the ruling party and the Ministers get into conflict, how can we proceed? If it is between the Opposition and the Government, can understand. Let us follow some procedure. One hour and fifteen minutes have already been spent on this. There are two more hon. Members to speak. Now, Mr. Kanwar Lal Gupta to speak.

श्री कंवर लाल गुप्त (दिल्ली मदर):

प्रध्यक्ष महोदय, बड़े खेद के साथ कहना
पड़ता है कि मंत्री महोदय को ज्यादा
इलैंबोरेट ग्रौर डीटेल्ड जवाव देना चाहिए
था। सब ग्रखबारों में यह चर्चा ग्राई है
कि श्रीमती मेनका गांधी के पासपोर्ट को
इमपांउड करने ग्रौर इस चैक का ग्रापम
में सम्बन्ध है। जब ग्रखबार बाले
इन दोनों बातों को जोड़ सकते हैं, हम जोड़
सकते हैं, तो मंत्री महोदय के मंत्रालय
को भी उन्हें जोड़ कर इस बारे
में सोचना चाहिए था।

मैं समझता हूं कि यह जो शोर हो रहा है, वह टीक हो रहा है। मैं तो चाहूंगा कि स्नाप यह तय कर दें कि मंत्री महोदय बाद में जवाव दें, क्योंकि इस समय कालिंग एटेन्शन नोटिस के साथ जिस्टस नहीं हो रहा है। मंत्री महोदय ने कहा है:

"On a visual inspection of the photostat, certain odd features had been observed".

उन्होंने जो "ग्राड फीचर्ज" बताए हैं, मुझे उन में कोई कनविसिंग बात दिखाई नहीं दी है। लेकिन कल जब मने इस कालिंग एटेन्शन का नोटिस दिया, तो मुझे इस बारे में एक ग्राड फीचर यह नजर माया कि क्या संजय गांधी के बारे में केवल 84 हजार हपए का ही सवाल है। यह रकम तो 84 करोड़ हपए होनी चाहिए।मुझे तो इस में यही ब्राड फीचर नजर ब्राता है।

गवनंमेंट ने इमर्जेन्सी के दौरान पिछले दो साल में कुछ फारेन कम्पनीज से परचेजिज किए हैं, ग्रौर ऐसे परचेजिज में सरकार को कमीशन मिलता है। मझे पता है--ग्रौर मैं मंत्री महोदय को नाम बता सकता हं -- कि महालय के बड़े बडे ग्रफसर ग्रौरश्री संजय गाधी का काक्स मिल कर परचेजिज करते थे. श्रौर कमीशन का कुछ हिस्सा सरकार के खाते में जमा होता था ग्रौर कुछ हिस्सा फारेन एक्सचेंज में श्री संजय गांधी श्रौर इन ग्रफसरों के एकाउंट में जमा होता था। कल मैंने एक सवाल किया था कि इटली से यहां कितने लोग ग्राए। एक श्रखबार ने उसके बारे में एडवर्स कमेंट भी दिया। उसके ग्राधार पर मैं कहना चाहता हं कि श्री एस० के० सिंह, श्री नवीन चावला ग्रौर श्री पारिख वगैरह सरकारी खर्च पर स्विट्जरलैंड गए थे, जबिक वहां कोई सरकारी काम नहीं था मैं चाहता हं कि सरकार इसकी एन्क-वायरी करे।

श्री बसन्त साठे (ग्रकोला) : क्रान्ति-भाई भी स्विट्जरलैंड गए थे।

श्री कंवर लाल गुप्त : उन के बारे में भी एनक्वायरी कराई जाए।

ये सरकारी ग्रफसर सरकारी खर्च पर वहां गए थे। जब श्रीमती इन्दिरा गांधी ग्रौर श्री संजय गांधी मास्को गए, तो उस वक्त नवीन चावला, जो दिल्ली के लेफ्टिनेट गवनंर का पी० ए० था, स्विट्जरलैंड गया हुम्रा था। उसे कहा गया कि स्विट्जरलैंड से ग्राकर हमसे बातचीत कीजिए। वे लोग मिले

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ग्रीर फिर ग्रीर कार्यवाही हुई। मैं यह जानना चाहता हूं कि प्राईवेट कम्पनीज के साथ जो डील हुए हैं, उन में कितना कमीशन दिया गया है। मैं समझता हूं कि ग्रव वे हमारे साथ कोग्रापरेट करेंगे। मंत्रि मंडल की जायंट रेसपांसिबिलटी है। चाहे किसी भी मंत्रालय का सम्बन्ध हो इस बारे में कम्पलीट ग्रीर इलैंबोरेट एनक्वायरी की जाए। क्या मंत्री महोदय यह एनक्वायरी करायेंगे। पिछले दो साल में विभिन्न कम्पनियों के साथ जो डील हुए हैं, उनमें से कुछ का जिक श्री ज्योतिमंय वसु ने किया है। स्नाम वगैरह कई कम्पनियों के केसिज हैं।

सी० बी० ग्राई० के पास इन बातों की रिपोर्ट हैं। ग्रन्छा होता, ग्रगर मंत्री महोदय सी० बी० ग्राई० से इस बारे में पूछ लेते। इस बारे में रिपोर्ट्स हैं कि इन लोगों के विदेशों में लाखों करोड़ों रुपए के एकाउंट्स हैं। यू० एस० ए० गवनंमेंट ने स्विट्जरलैंड की सरकार के साथ यह एग्रीमेंट किया है कि ग्रगर कोई ग्रादमी किसी किमिनल केस में इनवाल्ड है, तो उसके एकाउंट की कापी उपलब्ध की जा सकती है। क्या भारत सरकार भी स्विट्जरलैंड के साथ इस तरह का एग्रीमेंट करेगी कि हमारे यहां जो किमिनल लोग हैं, उनके एकाउंट की कापी उपलब्ध की जाय।

स्विट्जरलैंड के बैंकों की प्राबलम बहुत सीरियस हैं। दुनिया भर के ब्लैक मार्केटियर्स ग्रीर करण्ट लोगों का इससे सम्बन्ध है। क्या मंत्री महोदय इस मामले को इन्टरनेशनल मानिटरी फंड या किसी दूसरे इन्टरनेशनल फोरम में उठाएंगे, ताकि स्त्रीट्जरलैंड में सम्बन्ध स्थापित करके इस प्रकार के करण्ट लोगों के एकाउंट देश के सामने ग्राएं। SHRI H. M. PATEL: There are a number of questions; he also mentioned various matters about other tranactions; they do not arise from this question. If they want information, that could be gone into.

SHRI KANWAR LAL GUPTA: I have already furnished information; why don't you make enquiries. You cannot evade answers like this. This is joint responsibility. What are you talking?....(Interruptions).

SHRI H. M. PATEL: People should listen to me firs; hon. Members have not listened to what I said. I said that it might not be relevant...

SHRI PHOOL CHAND VERMA (Shajapur):...•

MR. SPEAKER: Order, order. Nothing is to be recorded. The hon. Minister.

SHRI H. M. PATEL: I do not have the information which the Members desire to have on various issues that they have raised, I shall certainly collect it and get it for them. I said that this did not arise from this and therefore I had not got that information with me...(Interruptions). I am talking to the hon Member.

SHRI JYOTIRMOY BOSU: You are talking to the House.

SHRI H. M. PATEL: I am sorry, I am replying to the hon. Member and merely telling him that whatever information he wants, that will be collected.

SHRI KANWAR LAL GUPTA: I want an enquiry.

SHRI H. M. PATEL: The hon. Member asks whether we shall have talks with the Swiss government. Actually we have been having talks with the Swiss government. We belong to a group which has been discussing

^{*}Not recorded.

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[Shri H. M. Patel]

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this very question, whether the Swiss government will be willing to exchange information in such matters. So far the Swiss government has not been agreeable to do so. That answers his question. I do not know whether there is any other point.

SHRI KANWAR LAL GUPTA: Could we not take up this question in international forums?...(Interruptions).

SHRI H. M. PATEL: This process is continuing, it has not ended.

MR. SPEAKER: My passports were impounded during the emergency, it was done by the External Affairs Ministry, not by the Finance Ministry. I got an order in my hometown, that order is with me, it is in writing. I am not going into that now.

DR. SUBRAMANIAM SWAMY: Mine was also cancelled. I travelled all over the world on a cancelled passport, I am an expert on that.

MR. SPEAKER: I agree with you.

SHRI KANWAR LAL GUPTA: My question was whether the Minister will contact the CBI so that they may make enquiries from the private companies from which purchases had been made by the government.

SHRI H. M. PATEL: I had consulted the CBI in regard to this document... (Interruptions). So far as this call attention notice is concerned, whatever investigation is to be made, is being made, we have also contacted the CBI. If there are any other matters on which members want me to collect information, I shall certainly do so... (Interruptions).

SHRI JYOTIRMOY BOSU: Arising out of this question....*

MR. SPEAKER: Order, please. I will not allow Mr. Jyotirmoy Bosu or Mr. Gupta now. You have been doing this continually. I have called the other gentleman, you will not allow him to put his question.

DR. VASANT KUMAR PANDIT (Rajgarh): We are very much disturbed and many members of House are disturbed at the casual manner in which our call attention notice has treated by the government. The oddities pointed out are minor and it raises the possibility of diverting our attention from the main point arising out our call attention notice. The Government could have come before us with full information of whatever attempt they have made till today to satisfy us that Government is serious about the whole thing. They should have called upon both Mr. and Mrs. Gandhi to explain this. They have not yet done that. They should have asked our Embassy in Switzerland to enquire about this. Information about this has not been given to us. (Interruptions).

The question of impounding the passports of both Mr. and Mrs. Gandhi has direct relevance to this and the hon. Minister should have come before the House saying as to why they had done it because it has direct connection with this and many other transactions.

SHRI JYOTIRMOY BOSU: Sir, she was going to Ceylon. The passport was impounded in Bombay. You don't require a visa for that. Why is the Minister hiding it in the House?

DR. VASANT KUMAR PANDIT: We want all the details and I would request the hon. Finance Minister to lay on the table of the House all the information.

SHRI H. M. PATEL: The reply for this calling attention was not written casually as the hon. Member alleges.

^{*}Not recorded.

Mrs. Maneka Gandhi (CA)

It was dealt with as thoroughly as possible within the time available. It was only yesterday that this appeared in the newspaper. Whatever information was required to answer this was collected. I have done my best in this regard. The question of the Government calling upon Mr. Gandhi and others to explain, frankly speaking, does not arise and I do not think it would have been proper at this stage for us to do anything of that kind. This shows that he has an account in a foreign bank. Therefore, we made this enquiry as to whether Mr. Gandhi has reported to the Reserve Bank of India that he had a foreign account. The Reserve Bank's reply has just been received and it is found that he has made no such report. It means that if he has a foreign account, he has committed an offence and for that steps will have to be taken. Having done that, we will further consider if this is a genuine document. We have also decided to enquire through our Embassy officials as to whether this document is an authentic one or not. This much information was collected by us. So far as other matters are concerned, I must say, that the hon. Members expect things to move too quickly. No reply has yet been received from the Embassy. So I have made every effort to see that whatever information relevant to this question could be collected was collected and I have submitted it before the House. Nothing would be dearer to me than to treat the House with the utmost respect. Whatever other points have been raised to the extent they are relevant, I shall collect the information. Even if they are not relevant, I shall do so, because this is a matter with which the Members are greatly concerned. It will certainly be pursued vigorously in all aspects.

SHRI HARI VISHNU KAMATH: Will the hon, Minister give an assurance to you and to the House that as soon as the enquiry is completed, he will come before the House and make 1279 LS—6.

a statement suo motu? (Interruptions).

SHRI A. C. GEORGE (Mukandapuram): As a Member of Parliament, I received an invitation from a private publication firm "Ramdas Bhatkal Popular Prakashan". My point is that it has come in the Railway Ministry stationery, using Railway Ministry stamp and obviously using Railway Ministry Staff.

MR. SPEAKER: It is a crime. But you cannot raise it like this.

SHRI A. C. GEORGE: Normally I do not get up like this. Railway ministry stationery, railway ministry staff have been used by a private publication firm. If it is a railway ministry publication, I can understand. But it is a private individual who is inviting me—Mr. Ramdas Bhatkal—and it is a private publication firm—Popular Prakashan. You may ask the minister to make a statement on it.

MR. SPEAKER: No, I would not take any notice of this. You should send it in the proper form in writing. You have committed an irregularity. You said you wanted to raise a point of order and I allowed it, but you are raising something else without my permission.

13.30 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

SHRI GODEY MURAHARI (Vijayawada): I beg to present the First Report of the Committee on Absence of Members from the Sittings of the House

श्री यतदत शर्मा (गुरदासपुर) :
अध्यक्ष महोदय, मैं सदन की प्रक्रिया और
कायदे को बहुत कम जानता हूं लेकिन मैं
आपका सहारा अवश्य चाहता हूं। इस सदन
के सभी सदस्य किसी भी मसले पर बहुत